



THE ASSAM GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

নং 58 দিশপুৰ, শুক্রবাৰ, 6 মে, 1994, 16 বহাগ, 1916 (শক)
No. 58 — Dishopur, Friday, 6th May 1994, 16th Va sakha, 1916 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

No. LGL. 56/84/171.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXIII OF 1994

(Received the assent of the Governor on 5th May, 1994)

THE ASSAM TOWN AND COUNTRY PLANNING
(AMENDMENT) ACT, 1994.

AN

ACT

further to amend the Assam Town and Country Planning Act, 1959.

Preamble. Whereas it is expedient further to amend the Assam Town and Country Planning Act, 1959, in the manner hereinafter appearing ; Assam Act
II of 1959.

It is hereby enacted in the Forty-fifth Year of the Republic of India, as follows :—

Short title, extent and commencement. 1,(1) This Act may be called the Assam Town and Country Planning (Amendment) Act, 1994.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 10 of Assam Act II of 1959. 2. In the Assam Town and Country Planning Act, 1959, in section 10,— Assam Act
II of 1959.

(i) for the existing provisions of subsection (1), the following shall be substituted, namely :—

“(1) On receiving the plan and the Zoning Regulation from the Director, the State Government shall have them, as soon as may be, published in the manner prescribed giving wide and sufficient publicity in the locality inviting public opinion and objection, if any, to be submitted within a period of not more than two months from the date of such publication;”

(ii) after sub-section (2), the following shall be inserted as sub-section (3), namely :—

“(3) copy of the plan and the Zoning Regulation shall be supplied to the public on payment of such fees as may be prescribed.”

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.